ASSAM ACT II OF 1958

THE ASSAM TAXATION (ON GOODS CARRIED BY ROADS OR INLAND WATER-WAYS) (AMENDMENT) ACT, 1958

(As passed by the Assembly)

(Received the assent of the Governor on the 26th March 1958)

[Published in the Assam Gazette, Extraordinary, dated the 28th March 1958]

An Act

further to amend the Assam Taxation (On Goods carried by Roads or Inland Water-Ways) Act, 1954

Preamble.—Whereas it is expedient further to amend the Assam Taxation (On Goods carried by Roads or Inland Water-Ways) Act, 1954 (Assam Act XIII of 1954), hereinafter called the Principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Ninth Year of the Republic of India as follows:—

- 1. Short title, extent and commencement.—(1) This Act may be called the Assam Taxation (On Goods carried by Roads or Inland Water-Ways) (Amendment) Act, 1958.
 - (2) It shall have the like extent as the Principal Act.
 - (3) It shall come into force with effect from 1st April, 1958.
- 2. Amendment of Section 31 of Assam Act XIII of 1954.—The figure "25" appearing in Section 31 after the words "Section 17," in the Principal Act shall be deleted.
- 3. Amendment of Section 32 of Assam Act XIII of 1954.—In subsection (2) of Section 32 of the Principal Act, add the following clause, namely:—
- (1) "(f) In making any rule the Government may direct that a breach thereof shall be punishable with fine not exceeding five hundred rupees, and when the offence is a continuing one, with a daily fine not exceeding twenty-five rupees during the continuance of the offence;"
 - (2) the existing clause (f) shall be renumbered as clause (g).
- 4. The word "chests" wherever it occurs in the Principal Act, shall be substituted by the word "containers".

[Price 00.06 N.P. or 1d.]

A. G. P. (Leg.) No.1(a)/58-1595-24-4-1958.